

(d) what steps Government have taken to prevent such cases in future?

THE DEPUTY PRIME MINISTER AND MINISTER OF DEFENCE (SHRI JAGJIVAN RAM): (a) to (d). Some months ago, a number of officers, junior commissioned officers and other ranks were arrested in connection with an espionage case. The activities of these persons were generally centred around the area of Samba in J&K State. It was found that some information of military value was passed to the foreign intelligence agents. It will not be in the public interest to disclose all the details. Government have, however, initiated measures to draw appropriate lessons and rectify shortcomings in security apparatus at various levels.

Purchase of Boats for Naval Units

56. SHRI N. P. CHENGALRAYA NAIDU: Will the Minister of DEFENCE be pleased to state:

(a) whether it is a fact that out of the six boats for which orders were placed by Government only three have been supplied by the contracting firm after a lapse of 10 years;

(b) if so, what are the reasons for the delay, and the short supply of these boats and by when the remaining boats are likely to be received;

(c) whether this delay has greatly affected the operational efficiency of Naval Unit in the country;

(d) whether any action has been taken against the firm for not honouring the agreement; and

(e) if so, what are the details of the action taken?

THE DEPUTY PRIME MINISTER AND MINISTER OF DEFENCE (SHRI JAGJIVAN RAM): (a) and (b) No, Sir. All the six boats have since been delivered.

The delay occurred as the contract with the original firm had to be cancelled at the risk and expense of the firm and in December, 1976 a risk purchase contract had to be concluded

with another firm. There is however no undue delay in the supply of boats on the part of the second firm on which the fresh order was placed.

(c) The operational efficiency of Naval Fleet was not effected. The boats are used on shore for transportation of Naval personnel and stores on water when necessary. The delay in receipt of boats only marginally effected the efficiency as alternative arrangements were made from the existing resources.

(d) and (e) Recovery action against the defaulting firm is in progress for recoveries representing the risk purchase loss and the initial stage payment made.

Retrenchment of Employees in the P. R. Cell, Darjeeling

57. SHRI PHANINDRA NATH HANSDA:

SHRI JAHARLAL BANERJEE:
SHRI PRASENJIT BARMAN:

Will the Minister of DEFENCE be pleased to state:

(a) whether there has been any retrenchment in the Physiological Research Cell, Darjeeling recently;

(b) if so, what are the reasons therefor;

(c) whether any representation has been made to the Central Government against such retrenchment; and

(d) if so, what steps Government have taken to expedite the reinstatement of the affected employees?

THE DEPUTY PRIME MINISTER AND MINISTER OF DEFENCE (SHRI JAGJIVAN RAM): (a) and (b) Six persons who were engaged on an ad-hoc basis by the P.R.C. Darjeeling, were discharged from service in September, 1978, as their services were no longer required.

(c) Yes, Sir.

(d) As the employment of the persons mentioned in (a) above was *ad-hoc*, the

question of their reinstatement does not arise.

Artistes in the Calcutta, Siliguri and Kurseong A.I.R. Stations

58. SHRI PHANINDRA NATH HANSDA:

SHRI JAHARLAL BANERJEE:

SHRI PRASENJIT BARMAN:

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) the total number of musicians and instrumentalists, working under the Calcutta, Siliguri and Kurseong A.I.R. Centres;

(b) the number of participants amongst them in "Lok Geeti" of North Bengal, popularly known as 'Bhaoiya' songs; and

(c) the steps taken so far by Government for development of "Bhaoiya" songs of north Bengal?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI LAL K. ADVANI): (a) The total number of musicians and instrumentalists (Staff Artistes) working at present under the Calcutta, Siliguri and Kurseong stations of A.I.R. is 56, 6 and 7 respectively.

(b) and (c). The information is being collected and will be laid on the Table of the House.

Monthly Allocation of Kerosene Oil to different States and Union Territories

59. SHRI PHANINDRA NATH HANSDA:

SHRI JAHARLAL BANERJEE:

SHRI PRASENJIT BARMAN:

Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) what is the monthly allocation of kerosene oil to different States and Union Territories during the period from January, 1978 to June, 1979;

(b) whether any extra allocation has been made to any States or Union Territory during this period; and

(c) if so, what are the details in this regard?

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI H. N. BAHUGUNA): (a) The total monthly allocation of kerosene to different States and Union Territories during the period from January, 1978 to June, 1979, was as follows:—

Month/Year	Allocation (In '000 metric tonnes)
1978	
January	338
February	322
March	362
April	300
May	302
June	306
July	307
August	309
September	321
October	339
November	357
December	357
Total	3,910
1979	
January	357
February	332
March	320
April	291
May	301
June	309
TOTAL	1,910

(b) Yes Sir.